

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 10
CA-96/ND/2021
Appeal No.830/252/ND/2019

IN THE MATTER OF:

Pr. Commissioner of Income Tax-6	...	Appellant
Vs		
M/s Neha Exports Ltd. & Ors	...	Respondent

Order under Section 252

Order delivered on 09.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the AROC : Ms. Sweety Kumar, Advocate on behalf of ROC Delhi

ORDER

CA-96/ND/2021:

This is an application filed by the Appellant being Income-Tax Department seeking revival of **Appeal No. 830/252/ND/2019** which was dismissed, for non-prosecution vide order dated 19.01.2021. Learned Counsel states that she had undergone some surgery and her colleague appointed could not attend as she was appearing before the Hon'ble Delhi High Court. Considering the submissions made, we allow the application and order to restore appeal to its original number. Learned Counsel further states that the Appellant shall complete the service by publication and file service affidavit. The relevant assessment order also be filed.

List on **06.05.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

